

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

9.

COMP.APPL/82(MB)2024
IN CP/131(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 27.03.2024

NAME OF THE PARTIES: Imperial Marktrade (India) Private
Limited

SECTION: 272 OF THE COMPANIES ACT, 2013. RULE 11 OF NCLT.

ORDER

COMP.APPL/82(MB)2024

1. Mr. Manish Jha, Ld. Counsel for the Applicant/Liquidator present through VC.
2. This is an Application filed by the Applicant/Liquidator under Rule 11 of the NCLT, 2016 r/w Provision of Section 288(1) of the Companies Act, 2013 and Rule 76 of the Companies (Winding up) Rules, 2020 to take on record the Quarterly Report for the period (1st October, 2023 to 31st December, 2023). The same is taken on record. Accordingly, CA-82/2024 is **allowed** to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)